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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA-16/2001  
IN  
OA-1378/1997

New Delhi, this the 15th day of January, 2001.

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

Brij Bhan, General Sy.  
Central Sectt. Official Language & Anr.  
.....Original applicants.

VERSUS

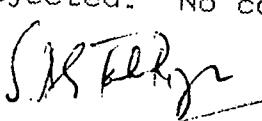
Union of India & Anr. ....  
.....Review applicants/  
Respondents

O R D E R (By circulation)

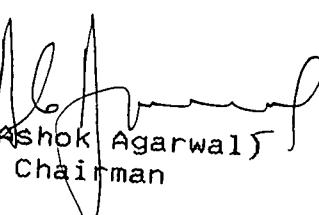
RA No.16/2001 has been filed by the Review  
Applicants for review of the order passed in OA  
No.1378/1997.

After going through the RA, we find that the  
review applicants have tried to re-argue the case by  
reagitating the same issues which they had raised in the  
OA. All the points taken in the RA were considered at  
great length by the Tribunal while deciding the OA.

After going through the RA, we do not find any  
error apparent on the face of the record which may  
require review of my order under Order XLVII Rule 1 CPC  
read with Rule 22(S)(f)(i) of the Administrative  
Tribunal's Act. In the circumstances, the RA is  
rejected. No costs.

  
(S.A.T. Rizvi)  
Member (A)

/sunil/

  
(Ashok Agarwal)  
Chairman